

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No. OA 350/01578/2016

Date of order : 1.12.2016

Present: Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

ANJALI SARKAR & ANR.

VS

UNION OF INDIA & ORS.

For the applicant : Ms.P.Dey (Dhabal), counsel

For the respondents : Mr.S.K.Das, counsel

O R D E R (ORAL)

Justice Shri V.C.Gupta, J.M.

Heard Id. Counsel for the applicant and Id. Counsel for the respondents.

2. This applicants whose land have been acquired for Tarakeshwar Bishnupur Broad-gauge Railway Line, after getting the compensation applied for compassionate appointment under the land looser scheme. The representation has not yet been disposed of.

3. Id. Counsel for the respondents stated that he has no instruction whether any representation has been made by the applicant or not and whether they have been disposed of or not.

4. Hence with the consent of the parties we dispose of the application at the admission stage with a direction that in case any representation is pending and is not yet disposed of, the same shall be disposed of within two months from the date of passing of this order. It is also made incumbent upon the applicants that they will furnish the copy of the

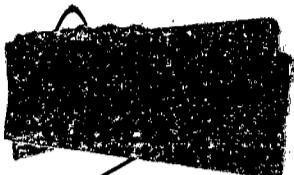
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representation which they have made along with the copy of this order. The decision taken will be communicated to the applicants thereafter.

5. The OA is therefore disposed of with the above observation. No order is passed as to costs.



(JAYA DAS GUPTA)  
MEMBER (A)



(JUSTICE V.C.GUPTA)  
MEMBER (J)

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